pansion of our business in all the big cities in India, may I know how many new petrol pumps have been opened in the cities of Calcutta, Madras, Bombay and Delhi against how many owned by private firms?

Mr. Speaker: How can anybody give these figures offhand? If the Minister can answer it, I will be happy

Shri Raghu Ramaiah. It is very difficult to give the figures offhand

Shri Jyotirmoy Basu: If he gives the correct picture, it will reveal that our business expansion is not taking place because foreign oil cartels are blocking our expansion

Mr. Speaker. I agree with you But separate notice must be given Otherwise, nobody will be able to answer how many new pumps have been opened

Adivasis and Scheduled Castes

+

*1263. **Shri Madhu Limaye:**
Shri S. M. Banerjee:
Dr. Ram Manohar Lohia.
Shri George Fernandes:

Will the Minister of Social Welfare be pleased to state

(a) whether Government have reviewed their policies in regard to the Adivasis and Scheduled Castes in the light of the various reports of the Scheduled Castes and Scheduled Tribes Commissioner,

(b) whether the findings of the Pandey Commission's Report on Bastar incidents have also been taken into consideration, and

(c) if so the broad features thereof?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) In view of the very important and varying nature of the problems, Government take into account the opinion and the advice of various agencies including the Commissioner for Scheduled Castes and Scheduled Tribes in determining the policies and priorities governing the programme for the welfare of the Backward Classes

(b) and (c) The findings of the Commission are confined to the disturbances which took place at Jagdalpur on 25th and 26th March, 1966, and the State Government are taking further action in the matter

श्री मधु लिमये मैं मंत्री जी का ध्यान आदिवासियों और हरिजनों के सम्बन्ध में जो कमिश्नर की ताजा रपट है उसके एक वाक्य की ओर दिलाना चाहता हूं। वह इस प्रकार है

It will be seen from the position as on 1st January, 1965 that the percentage secured by the Scheduled Castes in Class I, Class II and Class III is 1 59, 2 51 and 8 61 respectively This is far below the all-India yardstick of 12½ per cent Similarly, the position as on 1st January, 1965 in the case of Scheduled Tribes in Class I, Class II and Class III is 0 53 per cent, 0 28 per cent and 1 11 per cent respectively, which is also far below the percentage of 5 fixed as all-India yardstick"

यह हर साल

Mr Speaker Yesterday the hon Member was present and the Business Advisory Committee set apart 7 hours for discussing these reports

श्री मधु लिमये : मैं जानकारी के लिए पूछना चाहता हूं। हर साल इसी तरह की कमिश्नर की रिपोर्ट आप के पास आ रही है, और ऐसे भी साल है जब कि यह प्रतिशत घटा है। जैसे 1961 में 1 44 परसेन्ट था क्लास 1 में हरिजनों का और दूसरे साल वह घट कर 1.27

परसेंट हो गया। इसी तरह आदिवासियों का मैंने देखा कि 1962 में .27 परसेन्ट था और 1963 में वह घट कर .23 परसेन्ट हुआ है। मंत्री महोदय के जवाब में ऐसी कोई बात नहीं आई कि इस स्थिति को सुधारने के लिये सरकार कौन कौन से कदम उठा रही है। वह इस की जानकारी दे क्योंकि बहस होने वाली है। मैं परसेंटेज की बात कर रहा हूं। मैंने दो उदाहरण भी दिये हैं कि हरिजनों और आदिवासियों दोनों का परसेन्टेज घटा है।

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): As far as representation of Scheduled Castes and Scheduled Tribes in the services is concerned, it is a matter which is looked after by the Ministry of Home Affairs and specific replies can be given by that Ministry. As far as our Department is concerned, we had a detailed discussion with the Home Ministry and with the Home Minister himself. I myself had a detailed discussion. We have set up a joint group to go into this matter very thoroughly and come up with proposals whereby this matter can be corrected. As the House is aware, on behalf of our Department we are running certain schools where a special orientation and special educational facilities are provided to people who want to compete for various examinations from Scheduled Castes and Scheduled Tribes. We have also been looking into this matter to see to what extent and how far these facilities have to be extended.

श्री मधु लिमये: कुछ जो जगह अस्थायी होती है, टैम्पोरेरी उनको डीरिजर्व करने के बारे में कुछ शिकायतें हैं इस में कहा गया है कि मंत्रालयों द्वारा ऐसा करने के लिये यह कारण बताया जाता है :

"The reasons given for de-reservation is the non-availability of Scheduled Caste candidates."

इन्होंने कहा है कि कई ऐसे उदाहरण आये है कि नोमर डिविजन क्लर्क तक की जगह को डीरिजर्व कर दिया गया है और उस में बड़ी जाति के लोगों को भरा गया है। इसके बारे में कमिशन ने लिखा है कि एम्प्लायमेंट एक्सचेंजिज के पास करीब 23000 मैट्रिक लोग हैं 1800 ग्रेजुएट लोग हैं हरिजन और आदिवासी। फिर भी इस तरह के जो काम होते है इसके बारे में कुछ तो जानकारी मिलनी चाहिये। यह कहते है कि सब पर अमल होता है।

Shri Asoka Mehta: It is difficult to understand the question of the hon. Member. I have pointed out that this is a matter which is under the jurisdiction of the Home Ministry.

श्री मधु लिमये मुझे इससे क्या मतलब है? इस सदन में एक परिपाटी बन जानी चाहिये। मैं इनको दोष नहीं दे रहा हूं। इन्होंने कहा है कि गृह मंत्रालय से सम्बन्धित यह प्रश्न है। गृह मंत्रालय का कोई सवाल हुआ तो वह कहेंगे कि वित्त मंत्रालय का सवाल है। प्रधान मंत्री तो सदन में रहती ही नहीं है। अब भी मैं उनको नहीं देख रहा हूं। दो या तीन मंत्री जो सम्बन्धित होते है उनको भी यहां रहना चाहिये। अदब के साथ मैं कहना चाहता हूं कि संसदीय प्रणाली को खत्म किया जा रहा है। पता नहीं इस देश की सरकार का कौन चला रहा है। संसदीय लोकतंत्र में प्रधान मंत्री का जो दायित्व होता है उसको उन्हें निभाना चाहिये अगर वह ऐसा नहीं करती हैं तो उनको इस पद से हट जाना चाहिये। किसी ने जबर्दस्ती नहीं की है मेरे प्रश्नों का उत्तर नहीं मिलता है। मुझे उत्तर प्राप्त करने का अधिकार है। गृह मंत्री दें, वित्त मंत्री दें, मुझे कोई मतलब नहीं है। प्रधान मंत्री हमेशा गैर हाजिर रहती हैं और अगर होती भी हैं तो कभी जवाब नहीं देती हैं।

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): Sir, the hon. Prime Minister is attending some meeting at the moment After that she will be coming here

श्री मधु लिमये दो या तीन मंत्रालयों का जब मामला आता है तो किस का दायित्व है ? आपको मैंने चिट्ठी भी इसके बारे में लिखी है।

Mr. Speaker: Order, order On both sides we have some friends to help us this way This Report has been before the House for a long time During the Question Hour it will be difficult to solve this problem Previously 5 hours were allotted for a discussion on this report and later on, on a demand made by our hon friends in the Business Advisory Committee, it has been increased to 7 hours, because the Committee considered this as an important matter During the Question Hour, if hon Members feel that a question has not been answered satisfactorily, the only best way is to have a discussion What other method is there for either the Speaker or for anybody else?

श्री मधु लिमये मेरे मुद्दे पर आप व्यवस्था दें। यह संसदीय प्रणाली की बुनियाद में बात जाती है।

Mr. Speaker: When you have 7 hours for a discussion on this subject, if we are to take more time on this question now we will not have any time for the other questions

Shri Surendranath Dwivedy: You are perfectly right in what you say But the question is, when a Minister replies to a particular question, and that question relates to some other Ministry also, either he will collect all the facts from whichever Ministry he should get it, or there should be some other method of dealing with it. Perhaps, some Minister with overall responsibilities, like the Prime Minister, could be present here and deal with such questions

Mr. Speaker: I think that is normally done.

श्री हुकम चन्द कछवाय उपाध्यान मन्त्री बैठते हैं वह जवाब दें।

Mr. Speaker: If this is done every minute, it is impossible for me to continue For every question, whether international or financial, he has a solution

Shri M. R. Krishna. May I submit

Mr. Speaker: Let me finish

Shri M. R. Krishna: I am not asking a supplementary I want to say something on this

Mr. Speaker: I will give you an opportunity later If two or three departments are concerned with the same question, normally they do get the information But they are not perhaps able to give all the details, as they are not themselves dealing with the files Normally, at least that is my experience, when a question relates to another department or Ministry also, it is referred to that department or Ministry for getting information But the Minister concerned will not be able to give the complete picture, because he is not dealing with the files. Therefore, the information which the hon Minister has obtained from the Home Ministry, he will furnish to the House Now that Shri Madhu Limaye has asked a question, I would request Shri Asoka Mehta to answer it to the extent possible

Shri M. R. Krishna: Sir, you have promised to give me an opportunity. Now, the representation of Scheduled Castes and Scheduled Tribes in the services is a Central subject; so also the responsibility for the welfare of the Scheduled Castes.

Mr. Speaker: We have allotted 7 hours for the discussion of this. Why deal with it now during the question hour?

Shri M. R. Krishna: Therefore, the Minister concerned cannot say that he does not have the information,, because it is the Home Ministry which is dealing with it In that case, the Central Government will not be able to give any information in respect of the programmes of the State Governments also After all, this is the Central Government and it is not difficult for the Minister to get the necessary information

Mr. Speaker: It is apolicy matter

Shri Asoka Mehta: Surely, if a particular Ministry deals with it, the Members are entitled to ask questions of that Ministry If the hon Member's question had been specific, on that specific point I would have got full information from the Ministry and given it to him This question, Sir you will see, refers to all the reports that have been issued by the Commissioner, all the suggestions made etc, it is not possible for me to list all the suggestions get all the information and come here prepared

श्री मधु लिमये प्रश्न मे प्रश्न दिया है। मई, जून जुलाई तीन महीने हो गए है।

Shri Asoka Mehta: In the supplementary he brings it His substantive question could have been this in which case he would have got a specific reply But if hon Members ask general questions and if they expect us to come with specific replies on every possible supplementary, it is not possible For that they will have to give separate notice to me or to the Home Ministry

Shri Ranga: Now let me say this My hon friend has also been in this House for a number of years. On a question like this he is expected to supply detailed statement as to the recommendations made by the Commissioner and the action taken thereon. Then the House could not have any quarrel with him, as it has now, because he has not come forward with that report. He need not keep everything m his mind but, certainly, he should keep everything on his desk and, if necessary, place them on the Table of the House

Shri Asoka Mehta: We are not guided exclusively by the recommendations made by the Commissioner in his report We are also guided by what the consultative committee members have to say, what the advisory councils for Scheduled Castes have to say and we have to consult the States also There are special working groups on this subject and there are sub-committees on this So, the whole lot of meterial has to be gone through Sir, as you have yourself stated, for the general discussion of this subject seven hours have been allotted when we are prepared to go into every detail But here if a general question is asked, I cannot give specific answers

Shri Ranga: May I make one innocent suggestion Now there is some time for him before that general discussion takes place Would he be good enough to get the report prepared at least in regard to those specific recommendations made by the Commissioner and then place it on the Table of the House, for the benefit of the Members who will have to take part in the discussion, and also the action taken on those recommendations?

Dr. Ram Subhag Singh: For placing the report on the Table there will be no difficulty

Shri Ranga: Also the action taken

श्री मधु लिमये . कल पाडे कमीशन के बारे मे जैसे किया है उसी तरह।

डा० राम मनोहर लोहिया : क्या समाज कल्याण मंत्री महोदय ने इस बात पर ध्यान

दिया है कि हरिजनों और आदिवासियों दोनों के लिए बीस प्रतिशत सुरक्षित स्थान होते हुए भी नौकरियों में उन को अधिक से अधिक एक या दो या तीन प्रतिशत स्थान मिलते हैं? इस का कारण अयोग्यता है। आज जो अयोग्यता की कसौटी है उसके अनुसार तो इन लोगों का प्रतिशत इतना ही रहेगा। तो क्या समाज-कल्याण मंत्री ने इस बात पर विचार किया है कि योग्यता की कसौटी को छोड कर के अवसर की कसौटी को अपनाया जाये जिस से यह बीस प्रतिशत की प्रतिज्ञा पूरी हो—पहले उन के लिए अवसर हो और उस के बाद योग्यता आती रहेगी; अगर मंत्री महोदय ने इस पर विचार नही किया है तो क्यो नही किया है?

श्री अशोक मेहता: जैसा कि मैं ने पहले बताया है जो लोग मुख्तलिफ इम्तहानो में हिस्सा लेने के लिए आते है उन को पूरी योग्यता देने के लिए कई इस्टीट्यूशन्ज चलाए गए हैं जिन को हम कही ज्यादा बढाना चाहते हैं। हम उन लोगो को ट्रेनिंग फैसिलिटीज दे रहे हैं जिन को बढ़ाने का हम सोच रहे हैं जिस से ये लोग ज्यादा से ज्यादा तादाद में योग्यता के साथ इम्तहानो मे बैठ सके। मैं मानता हू कि सर्विस मे आने के बाद भी शिड्यूल्ड कास्ट्स और शिड्यूल ट्राइब्ज के लोगो को मदद देनी चाहिए क्योकि..
(व्यवधान)

श्री रामसेवक यादव: सवाल दीगर जवाब दीगर। (व्यवधान)

एक माननीय सदस्य: मंत्री महोदय सवाल को समझे नही हैं। (व्यवधान)

Mr. Speaker: There is no question of misunderstanding it

श्री अशोक मेहता: अध्यक्ष महोदय, मेरी समझ मे नहीं आता कि इस हाउज की कार्यवाही को आप कंट्रोल कर रहे हैं या वे कर रहे हैं।

यह सवाल पूछा गया है कि क्या गवर्नमेंट इन लोगों को परसेंटेज बेसिस पर लेने के लिए तैयार हैं या योग्यता की कसौटी पर लेने के लिए तैयार है।

डा० राम सुभग सिंह: माननीय सदस्य ने पूछा है कि उन लोगों का कोटा भरा है या नहीं।

श्री अशोक मेहता: नही तो मैं कह रहा हूं चूंकि योग्यता न होने की वजह से वे परसेंटेज बेसिस पर सर्विस में नही आ सकते हैं इस लिए उन को पूरी योग्यता देने की पूरी कोशिश हो रही है ताकि वे आसानी से इम्तहान मे पास हों और सर्विसिज मे अपने परसेंटेज को पूरा कर सके।

डा० राम मनोहर लोहिया: अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। मंत्री महोदय ने मेरे प्रश्न का बिल्कुल ही उत्तर नही दिया है।

अध्यक्ष महोदय: हम ने यह डिसिजन लिया है कि क्वेश्चन-आवर में व्यवस्था का प्रश्न नही उठाया जायेगा।

डा० राम मनोहर लोहिया: अध्यक्ष महोदय, अगर मैं आप से यह कहू "अध्यक्ष महोदय, आप मुझ को देखिए" और आप यह समझ जाये "अध्यक्ष महोदय आप मुझे मत देखिये" तो लोक सभा कैसे चलेगी? जो प्रश्न किया गया हैं वह आप ने भी समझ लिया है हालाकि हिन्दी के ज्यादा नजदीक मंत्री महोदय है। मैं साफ कहना चाहता हूं कि सरकार योग्यता की कसौटी को छोड दे और अवसर की कसौटी को अपनाये। हमे उन लोगो को अवसर देना है—वे अयोग्य हैं फिर भी हमे उन को अवसर देना है और अयोग्य होते हुए भी बीस परसेंट हरिजनो और आदिवासियो को ऊचे स्थानो पर रखना है जिस से वे नेतृत्व के लायक बने। यह प्रश्न आप ने समझ लिया क्योकि आप इस देश की पीड़ा को जानते हैं। मंत्री महोदय बेचारे को पता नही है। इ लिए मैं आप से यह प्रार्थना करता हूं कि आप लोक सभा को

इस तरह से चलाइये कि जिस में कम से कम आमने-सामने कुछ समझ की बात बात हो वर्ना यह होगा कि हम कहेंगे कि आम खाने चलो और वे कहेंगे कि इमली खाने चलो।

Mr. Speaker: That is all, please sit down now That is why we have allotted full 7 hours for this If you do not get proper answers—you need not be satisfied with that—that is not the end of it If the Minister can answer again, I have no objection

Shri Asoka Mehta: I have answered it very satisfactorily I have said that the test he is suggesting we are not willing to have The test we are following is that we want to provide every possible facility to see that these people are able to have the necessary competence to get through whatever examinations or whatever promotional requirements there are so that they may be able to rise to the highest position without any sense of inferiority (*Interruption*)

श्री मधु लिमये सरकार ने जो कुछ भी किया है उस का परिणाम उस का लेखा-जोखा देश के सामने है। (*व्यवधान*)

Shri Asoka Mehta: They want information, they ask questions and I give straight answers If they do not like the answer, there is no reason why they should shout

डा० राम मनोहर लोहिया अध्यक्ष महोदय, मैं इस पर अपना विरोध प्रकट करना चाहता हूं। एक तरफ़ तो मंत्री महोदय गलती करते हैं और दूसरी तरफ लाल आखें दिखाते हैं। यह क्या तमाशा है।

श्री रणधीर सिंह उप तरफ ज्यादा लाल आखें दिखा रहे हैं।

श्री शिव नारायण: अध्यक्ष महोदय, मैं आप के द्वारा इस सरकार से यह जानना चाहता हूं कि हमारे हरिजन लड़के एम० ए० पास कर के जो कि यूनिवर्सिटी की हाइएस्ट डिग्री है, और साइंस में 55 फीसदी मार्क्स ले कर भी आज चौराहे पर ठोकरें खा रहे हैं तो इस गवर्नमेंट और मिनिस्टर साहब के रास्ते में इन लोगों को सर्विस में लेने में क्या टेक्निकल रुकावट है।

डा० राम मनोहर लोहिया अच्छा किया शिव नारायण! शाबाश!

श्री अशोक मेहता मिसाल के तौर पर मैं बताना चाहता हूं कि एक पार्लियामेंट के मेम्बर ने अभी मुझे चिट्ठी लिखी कि एक हरिजन नौजवान को जिस ने अच्छे मार्क्स से एम० ए० पास किया है दिल्ली के एक कालेज में लैक्चरारशिप मिलनी चाहिए। वह गवर्नमेंट कालेज नहीं है एक प्राईवेट कालेज है लेकिन हम उस को ग्राट देते हैं। होम मिनिस्टर से मेरी यह बातचीत हो रही है कि जिन संस्थाओं को हम ग्राट देते हैं उन के लिए एक यह भी कन्डीशन रख दी जाये कि उन को भी शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज में से क्वालिफाइड लोगों की एक खास परसेंटेज लेनी पड़ेगी। इस तरह से जहां जहां हो सकता है वहां हम कन्डीशन डाल कर इन लोगों को नौकरी दिलवाने की कोशिश कर रहे हैं।

श्री शिवचरण लाल इस सवाल से जिस सदस्य का सम्बन्ध है, उसका आप सवाल करने का अवसर नहीं दे रहे हैं। इस सवाल का मुझ से सम्बन्ध है, लेकिन आप मुझे अवसर नहीं दे रहे हैं।

श्री हुकम चन्द कछवाय क्या यह सही है कि पर्याप्त संख्या में शिड्यूल्ड कास्ट्स के शिक्षित लोग होने पर भी उनका कोटा पूरा न किये जाने के कारण यह है कि अफसर लोग ऐसा नहीं चाहते है, वे अपने मन के आदमी रखना चाहते हैं वे शिड्यूल्ड कास्ट्स के लोगों को अपने पास नहीं रखना चाहते है, और इस सम्बन्ध में उनकी तरफ से दबाव डाला जाता है ?

श्री अशोक मेहता . अफ़सरों की तरफ से कोई आंधली न हो पाए, इस बारे में भी कार्यवाही हो रही है ।

श्री कंवरलाल गुप्त . क्या कार्यवाही की जा रही है ? सरकार ने ऐसे कौन से पाजिटिव स्टेप्स लिये हैं, ऐसे कौन से खास कदम उठाये हैं, जिससे अफ़सर लोग मनमानी न कर सके और शिड्यूल्ड कास्ट्स के लोगों को एम्पलायमेंट मिल सके ?

श्री अशोक मेहता : जहां तक क्लास थ्री और क्लास फोर का सवाल है, वहां इस बारे में शिकायत बहुत कम है । क्लास वन और क्लास टू में शिकायत काफी है । जैसा कि मैंने पहले कहा है, क्लास वन और क्लास टू के लिये उन लोगों को ट्रेनिंग की हर तरह की सुविधा दी जा रही है । मैंने यह भी कहा है कि सरकारी नौकरियों के अलावा जो और जगहें हैं, पब्लिक सेक्टर और प्राइवेट सेक्टर में, प्राईवेट कालेजेज में, जिनको हमारी तरफ से कुछ ग्राट या मदद दी जाती है उनके लिये हम इस बारे में कन्डीशन्ज लगाने की कोशिश कर रहे हैं और जिनको हमारी तरफ से कोई मदद नहीं दी जाती है, जहां तक हो सकता है, हम उन पर प्रभाव डाल रहे हैं ।

Shri Kartik Oraon: I want to make a submission

Mr. Speaker: This is Question Hour Submissions can be made later. He may put the question

Shri Kartik Oraon: I would like to know from the Government whether it is within their knowledge that the Government of Orissa, right at the very inception of Independence, issued a notification to say that the criterion for becoming members of scheduled tribes was to hold that only those people who profess tribal religion should be reckoned as members of scheduled tribes and those who are converts from scheduled tribes to Christianity would be reckoned as other backward classes and would not be reckoned as scheduled tribes. May I know whether it is within the knowledge of the Government that a member from West Bengal, Mr. Henry Alexander Wester Wich, and another member from Ranchi, Mr. Paul Dayal, contested for legislative assemblies from reserved seats only on the ground that they were Christians and that they had no tribal origin. That means that the cheapest passport to become members of Scheduled Tribes is to become Christians. May I know whether this is within the knowledge of the Government? May I know whether the notification of the Government of Orissa is within their knowledge and whether people had been returned to the Assembly from Reserved seats only because they were Christians?

श्री शिवचरण लाल : अध्यक्ष महोदय मैं यह जानना चाहता हूं कि क्या यह सही है कि हरिजनों के नाम पर जो सुविधाएं या सहायतायें—पढ़ाई, मकान, नौकरी, इत्यादि की मिलती है, वे ज्यादातर जो काश्तकार के विशेष जाटव हैं, उनको मिला करती हैं, बाल्मीकि, ककर, धोबी, पासी, कोली, आदि जातियां उन सुविधाओं से वंचित हैं ? 20 वर्ष की आजादी के बाद भी बाल्मीकि वर्ग अभी तक मैला सिर पर ढोता है । मैं जानना चाहता हूं कि बाल्मीकि, धोबी, धानुक आदि में से क्या कोई हाई कोर्ट का जज है, या इन में से कोई कहीं का राज्यपाल या राजदूत है । यह कोरा ढोंग है कि हरिजनों के सुधारने के लिये काम किया जा रहा है । महात्मा गांधी भंगियों की झोंपड़ी में मरे, लेकिन 20 वर्षों के बाद भी सरकार ने इनकी स्थिति को सुधारने के लिये कुछ नहीं किया

Mr. Speaker: I have been suggesting that in view of the seven hours' debate we should go to the next question We have already spent enough time on this.

श्री मधु लिमये : इन्होंने पूछा है कि क्या राजदूत, राज्यपाल या हाई कोर्ट का जज कोई हरिजन, आदिवासी है ।

Shri Hem Barua: I am sure you would agree with me when I say that there is not a single Governor in any of the States....

Mr. Speaker: All that can be said during that debate. Otherwise, where is the need for seven hours' debate?

श्री एस० एम० जोशी : मंत्री महोदय ने योग्यता के बारे में जो कहा है और डा० लोहिया साहब के सवाल का जो मतलब लगाया है, उस को साफ़ करके मैं पूछना चाहता हूं अब लोक सेवा आयोग की रिपोर्ट में यह बताया गया है कि कितनी जगहें वहां पर थीं, वे हम भर सके हैं--मतलब मान कि 100 जगहें मान लीजिये भरने को हैं, तो 12 कैन्डीडेट मिल गये । लेकिन सवाल यह है कि मान लीजिये उसमें 20 आदमी ऐसे हैं, जो मिनिमम योग्यता रखते हैं तो क्या आप उन 20 आदमियों को चांस दे कर अभी जो बैक-लोग हैं उसको भरने की कोशिश करेंगे या नहीं ?

श्री अशोक मेहता : बैक-लोग भरने की ज़रूर कोशिश करेंगे ।

Shri M. R. Krishna: Apart from the report of the Commissioner, which is submitted to Government annually, there have been reports by so many other committees, namely the Jaya Prakash Narain Committee, the Renuka Ray Committee, the Malkani Committee and so on. During these last sixteen years I think almost every day there was some committee or the other which was going into the question of the welfare of Scheduled Castes and Scheduled Tribes. In this House itself, the late-lamented Home Minister had said that the Harijans were entitled to get their share not only from the Social Services Department in-charge of Harijan welfare but also from other Departments. May I know specifically whether there is any scheme with Government to assist these people in the small-scale and cottage industries? As far as my information goes, these two institutions have no programme nor have they any amount set apart for their welfare.

Shri Asoka Mehta: It is constantly impressed upon State Governments that in their general programme, the Scheduled Castes and Scheduled Tribes must derive their fair share, and the special funds that are allotted for Scheduled Castes and Scheduled Tribes should be supplemented and not substituted. We are also going into this question of what can be done as far as small-scale industries are concerned and how a certain proportion could be reserved to see that the Scheduled Caste people get the benefit of it.

Shri S. Kandappan: One of the major handicaps afflicting the Adivasis and Harijans is concerning their settlement in lands belonging to private owners. I do not know about other States, but in Madras, in many cases where the lands belong to private owners, they are at the mercy of these caste-minded, high caste people. Have Government any specific programme to acquire these lands and give them to these people so that they may settle on their own lands?

Shri Asoka Mehta: I hope the proposal is that land has to be acquired for house sites.

Shri S. Kandappan: Yes.

Shri Asoka Mehta: For that, there are schemes in the plan, and various State Governments have been doing whatever is possible by them.

Shri S. Kandappan: The quantum of assistance?

Shri Asoka Mehta: I have not got that figure. If he writes to me, I will furnish it.